IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P.1155/2016

IN THE MATTER OF:

All Cargo Logistics Pvt. Ltd.

... Applicant/petitioner

Vs.

Boom Agro India Pvt. Ltd.

Respondent

Order under Section 433(e), 434 & 439 of the Companies Act

Order delivered on 07.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner For the Respondent

ORDER

C.A. No. 305(PB)/2017

Application has been filed with liberty to collect the original file alongwith affidavit. The prayer is absolutely frivolous and cannot be allowed.

Application stands dismissed.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

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(DEEPÄ KRISHAN) MEMBER(TECHNICAL)

07.09.2017 V. Sethi